



IN THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE
APPEAL No. 117/2025 (WZ)

MR. SADGURU RAGHUVeer PEDNEKAR
& 2 ORS ... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR. ... RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPELLANTS

MAY IT PLEASE THIS HON'BLE TRIBUNAL:

I, Mr. Krishna Raghuv eer Pednekar, 52 years of age, married, Indian National, residing at H. No. 135, Morjim, Pernem, Goa, the Appellant No. 3 herein, do hereby on solemn affirmation state and submit as under:

1. The present affidavit is being filed in terms of the order dated 17.06.2025 of this Hon'ble Tribunal, wherein the Appellants were directed to place on record the site inspection report pertaining to the structures of the Appellants.
2. The Contents of this Additional Affidavit shall be read in conjunction with the captioned Appeal.

Pednekar

3. It is pertinent to state that the Appellants have relied upon the survey records of Sy. No. 116/35 of Village Morjim, which categorically records in the Other Rights Column that there exists a house belonging to 'Raghuvir Dharma Pednekar', and admittedly Raghuvir is the father of the Appellants.
4. Further, the Appellants have also placed on record the house tax receipts coupled with the Occupancy Certificate, which was issued in the year 1987, to the house bearing No. 135 belonging to the parents of the Appellants, which is prior to the appointed date under the CRZ notification.
5. The Appellants state that the site inspection report dated 07.10.2024 prepared by the Respondent No. 1 has been annexed as Annexure D to the Appeal memo.
6. The Directorate of Settlement and Land Records as per the notice of site inspection of Member Secretary, GCZMA in respect of Sy. No. 116/35 of Village Morjim, Pernem, has prepared a site plan delineating the CRZ line for Chapora river which unambiguously records that the structures identified as A, B D and E lies beyond CRZ line.
A copy of the plan prepared by the Directorate of Settlement and Land Records is annexed herewith and marked as Annexure H.



Beelvel

- 7. It is submitted that the present Additional Affidavit be taken on record, as the same is filed to place on record correct and proper facts relevant for disposing the Appeal in terms of the directions of this Hon'ble Tribunal.
- 8. That no prejudice of whatsoever nature shall ensue the Respondents in case the present Additional Affidavit is taken on records.



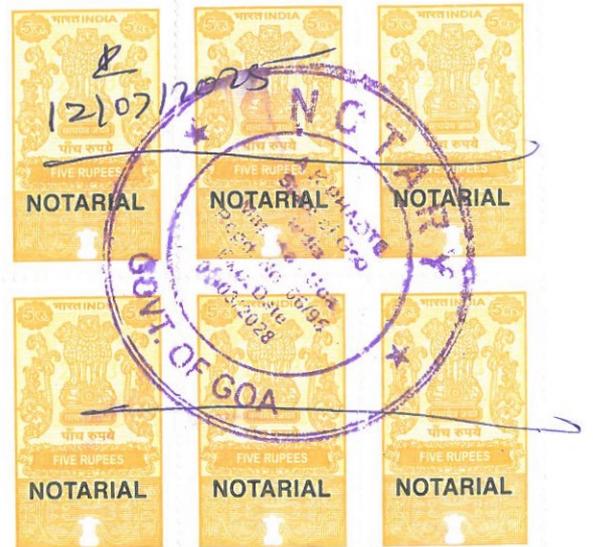
Boed ml
Appellant No. 3

Solemnly verified at Mapusa Goa, on this 12th day of July, 2025

Identified by me:

Advocate for Appellants

Solemnly affirmed before me
Mr. K. S. D. Regis Padua
who has been identified before
me by *Adu. Phadte*
known to me personally
Mapusa On 12/7/2025
Regd. No. 4253/2025
AKP
A. K. PHADTE
NOTARY 12/07/2025
Office No. 17, First Floor,
El-Capitan Center, Mapusa, Bardez, Goa.





GOVERNMENT OF GOA
Directorate of Settlement and Land Records
PANAJI-GOA



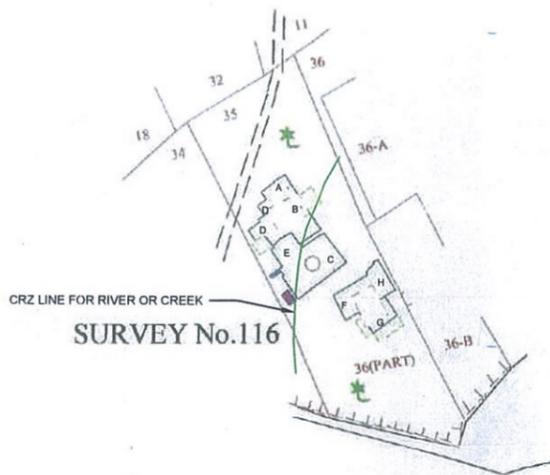
SITE PLAN

As per the notice of site inspection of Member Secretary, Goa Coastal Zone Management Authority vide their letter No.GCZMA/N/ILLE-COMPL/22-23/36/2620 dated 08/11/2024 in respect of S.No/Sub Div No.116/35 of Village Morjim of Pernem Taluka.

Scale 1:2000

NOTE

THE LEGALITY / ILLEGALITY OF NEW STRUCTURES SHOWN ON THIS PLAN IS NOT KNOWN AND THEREFORE THIS PLAN SHALL NOT BE USED FOR ANY PURPOSE SUCH AS DEVELOPMENT OF STRUCTURES, REVENUE SURVEY MATTERS, OBTAINING LICENSES, PERMISSIONS, CONVERSION OF LAND, ETC. THIS PLAN SHALL BE USED FOR REFERENCE PURPOSE ONLY.



LEGEND

- Structure as per Survey plan
- New Structure existing at site Identified by GCZMA
- Temporary Shed
- Staircase
- Masonry Tank

LEGENDS	
CRZ LINE	

Surveyed & prepared by :-
Rajesh Harmalkar (F.S)

Seen by

Siddhesh S N Tuenker
(Head Surveyor)

Surveyed on 15-11-2024.

FILE No. 19-DSLRL/Re-Cell/CRZ-Mapping/24/13